

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No.238/97

Wednesday, this the 12th day of February, 1997.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

MG Geevarghese,
Senior Gangman,
Office of the Permanent
Way Inspector,
Southern Railway,
Mavelikkara.

- Applicant

By Advocate Mr Thomas Mathew

Vs

1. Union of India
through General Manager,
Southern Railway,
Headquarter's Office,
Madras-3.

2. Chief Personnel Officer,
Southern Railway,
Madras-3.

3. Divisional Personnel Officer,
Southern Railway,
Trivandrum-695 014.

- Respondents

By Advocate Mr James Kurian, ACGSC

The application having been heard on 12.2.97 the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The grievance of the applicant in this O.A. is that
though he had exercised his option to have his Military service
counted for pension in Railway service after re-employment
pursuant to the Government order dated 6.5.95(A-4) by sending
representation in that behalf within the stipulated time, the

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respondents have not taken any decision in the matter. His representation in this regard made on 21.2.96 is still pending consideration with the respondents. Under these circumstances the applicant has prayed that the respondents may be directed to count the Military service rendered by him for the purpose of qualifying service for pension and pensionary benefits in Railway service with consequential benefits.

2. When the application came up for hearing today, Shri James Kurian, learned counsel for respondents states that the respondents would consider and dispose of the representation made by the applicant on 21.2.96(A-6) within a short time. Learned counsel for applicant states that the applicant would be satisfied if the application is disposed of with such a direction.

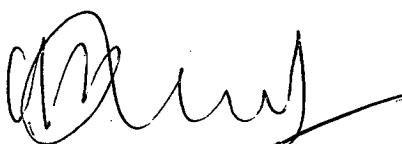
3. In the light of what is stated above, the application is admitted and disposed of with a direction to respondents to consider the representation made by the applicant at A-6 dated 21.2.96, in the light of the relevant rules and instructions in that behalf within a period of two months from the date of communication of this order. A speaking order shall be communicated to the applicant within the said period of two months.

No costs.

Dated, the 12th February, 1997.


PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


AV HARIDASAN

VICE CHAIRMAN

LIST OF ANNEXURES

1. Annexure A4: True copy of letter No.F(S) 713/VIII/5/
Vol.II dated 6.5.95 of Chief Personnel Officer,
Headquarters Office, Personnel Branch, Madras-3
communicating copy of Railway Board's letter
No.F(E)II/88/PNI/5 dt.25.1.95.
2. Annexure A6: True copy of applicant's representation
dated 21.2.1996 to the 3rd respondent.

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